

RATIFIED

Minutes of Meeting No.01/14 scheduled on 02.04.2013 of Norms Committee (NC-I)

(DES.I Section)

The meeting No. 01/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 02.04.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption (Chapter-4) of Foreign Trade Policy 2009–2014 Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.        |
|-------|-------------------------------------------------|----------|--------------------|---------------|
| 1.    | Sh K.K. Tiwari I.A                              | 476      | 23063321           | DHI, U.B.     |
| 2.    | Sh S.K. Jain, D.O.                              | 428A     | 23063166           | DIPP, U.B.    |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A     | 23063802 Extn.2459 | DC(MSME),N.B. |
| 4.    | Sh. Parveen Sharma, Dy.DGFT                     | 312      | 23061562 Extn.146  | DGFT, U.B.    |
| 5.    | Sh. K.C. Raju, FTDO                             | 404      | 23061562 Ext.265   | DGFT, U.B.    |

The Committee first considered the minutes of the Norms Committee Meeting No.26/13 dated 19.3.2013 for confirmation and confirmed and adopted the same without any change.

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| 1 | <b>Case No.:16/6/80-ALC2/2012</b>                                                                                                                                                                                                                                                                    | Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00081/AM13/                                                                                                                                                                                                                                                                       | RLA File :31/21/040/00050/AM10/                  | Lic.No/Date:3110038576<br>28.05.2009      | Defer<br>Date:14.05.2013          |
|   | <b>Decision :</b> The Committee decided to call the firm for personal hearing on 14.5.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhavan along with relevant technical details, drawings etc. to explain use of import items in export product and the manufacturing processes of the export product. |                                                  |                                           |                                   |

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| 2 | <b>Case No.:31/23/80-ALC2/2009</b>                                                                                                                      | Party Name:HINDUSTAN AERONAUTICS LTD, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00353/AM10/                                                                                                                          | RLA File :07/24/040/00651/AM09/       | Lic.No/Date:0710066776<br>02.09.2009      | Defer<br>Date:14.05.2013          |
|   | <b>Decision :</b> The Committee considered the case and decided that DHI, DIPP & MSME will jointly examine the case and provide the necessary comments. |                                       |                                           |                                   |

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| 3 | <b>Case No.:31/39/80-ALC2/2010</b>                                                                                                                                                                                                                                                                                                                                                                             | Party Name:SAVAS ENGINEERING COMPANY PVT. LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00833/AM11/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :31/24/040/00249/AM11/                | Lic.No/Date:3110046929<br>15.02.2011      | Defer<br>Date:14.05.2013          |
|   | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 31.1.2013 followed by reminder dated 14.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                                |                                           |                                   |

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| 4 | <b>Case No.:8/14/80-ALC2/2011</b> | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00262/AM12/    | RLA File :05/24/040/00182/AM12/       | Lic.No/Date:0510300205<br>24.08.2011      | Defer<br>Date:14.05.2013          |
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**Decision :** The Committee noted that the case is under examination of C&PC and decided to await comments.

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| 5 | <b>Case No.:11/14/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                      | Party Name:HITTCO TOOLS LTD     | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00265/AM12/                                                                                                                                                                                                                                                                                                                                          | RLA File :07/24/040/00203/AM12/ | Lic.No/Date:0710081769<br>25.08.2011      | Defer<br>Date:14.05.2013          |
|   | <b>Decision :</b> The representatives of the firm appeared before the Committee and explained their case. The Committee advised the firm to make written submission giving details of the sizes, specifications, drawing and break up weight of each export product separately of the various tools that they intend to export under the subject authorization to MSME. |                                 |                                           |                                   |

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| 6 | <b>Case No.:1/20/80-ALC2/2011</b>                                                                                                                                                                                                                                                                                                                                                                              | Party Name:SMC PNEUMATICS<br>(INDIA) PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00386/AM12/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/24/040/00235/AM12/                      | Lic.No/Date:0510304889<br>11.10.2011      | Defer<br>Date:14.05.2013          |
|   | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 31.1.2013 followed by reminder dated 14.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                                      |                                           |                                   |

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| 7 | <b>Case No.:23/2/81-ALC2/2012</b>                                                                                                                                                                                                       | Party Name:KATSUSHIRO MATEX<br>INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|   | HQ File :01/81/050/00023/AM13/                                                                                                                                                                                                          | RLA File :04/24/040/00340/AM12/                      | Lic.No/Date:0410134907<br>21.03.2012      |                 |
|   | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per comments in Ministry of Steel UO No. 2(12)-TW dated 20.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                                      |                                           |                 |

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| 8 | <b>Case No.:22/6/80-ALC2/2012</b>                                                                                                                       | Party Name:MVS ENGINEERING LTD  | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00087/AM13/                                                                                                                          | RLA File :05/24/040/00466/AM12/ | Lic.No/Date:0510321214<br>28.03.2012      | Defer<br>Date:14.05.2013          |
|   | <b>Decision :</b> The Committee decided to forward a copy of reply received from firm for the information sought by DIPP in NC meeting dated 24.7.2012. |                                 |                                           |                                   |

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| 9 | <b>Case No.:69/6/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:AUTOMAT IRRIGATION<br>PVT. LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|   | HQ File :01/80/050/00134/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/23/040/00538/AM12/            | Lic.No/Date:0510321283<br>28.03.2012      |                 |
|   | <b>Decision :</b> Based on DIPP written comments dated 2.3.2013, the Committee decided to ratify norms of subject authorization as under: <ol style="list-style-type: none"> <li>1. Net weights of 575 Kgs., 1506 Kgs., 3700 Kgs., 1620 Kgs, 3869 Kgs, 3640 Kgs, 2873 Kgs, 6450 Kgs, 17150 Kgs, 1329 Kgs,1650 Kgs. &amp; 29180 Kgs. to be specified with the quantities of export products from Sl. No 1 to 12 respectively.</li> <li>2. Quantity of import item at Sl. No. 1 to be allowed as 48904 Kgs. inclusive of 2 % wastage.</li> <li>3. Quantity of import item at Sl. No.2 to be allowed as 12075 Kgs. inclusive of 2 % wastage.</li> <li>4. Word "Relevant" to be prefixed with the description of import item at Sl. No. 3 and its quantity to be allowed as 2762 Sq. Meters. inclusive of 2 % wastage.</li> <li>5. Word "Relevant" to be prefixed with the description of import item at Sl. No. 4 and its quantity to be allowed as 8189 Kgs. inclusive of 2 % wastage.</li> </ol> RLA may take necessary action accordingly. |                                            |                                           |                 |

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| <b>Case No.:42/6/80-ALC2/2012</b> | Party Name:VIJAYJOT SEATS PVT. LTD. |  | <b>Status:</b> |
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| 10                                                                                                                                                                                                                                        |                                |                                 | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Deferred</b>          |
|                                                                                                                                                                                                                                           | HQ File :01/80/050/00107/AM13/ | RLA File :34/24/040/00274/AM12/ | Lic.No/Date:3410033796<br>10.04.2012      | Defer<br>Date:14.05.2013 |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 1.1.2013 followed by reminder dated 30.1.2013 and final reminder dated 14.3.2013 and decided to await 15 days more to receive reply from firm. |                                |                                 |                                           |                          |

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| 11                                                                                                                                                                                                                                      | <b>Case No.:22/5/81-ALC2/2012</b> | Party Name:KATSUSHIRO MATEX<br>INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|                                                                                                                                                                                                                                         | HQ File :01/81/050/00089/AM13/    | RLA File :04/24/040/00002/AM13/                      | Lic.No/Date:0410135521<br>12.04.2012      |                 |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per comments in Ministry of Steel UO No. 2(12)-TW dated 20.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                   |                                                      |                                           |                 |

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| 12                                                                                                                                                                                                                      | <b>Case No.:5/6/80-ALC2/2012</b> | Party Name:ADORE MEDI PRIVATE<br>LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|                                                                                                                                                                                                                         | HQ File :01/80/050/00070/AM13/   | RLA File :05/23/040/00529/AM12/          | Lic.No/Date:0510322243<br>16.04.2012      |                 |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(167)/11-ME dated 1.4.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                  |                                          |                                           |                 |

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| 13                                                                                                                         | <b>Case No.:14/6/80-ALC2/2012</b> | Party Name:SMC PNEUMATICS<br>(INDIA) PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                            | HQ File :01/80/050/00079/AM13/    | RLA File :05/24/040/00015/AM13/                      | Lic.No/Date:0510322347<br>17.04.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that firm has sought more time for providing reply and decided to await their reply. |                                   |                                                      |                                           |                             |

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| 14                                                                                                                                                                                                                                                               | <b>Case No.:31/6/80-ALC2/2012</b> | Party Name:AKSH TECHNOLOGIES<br>LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00096/AM13/    | RLA File :05/23/040/00006/AM13/      | Lic.No/Date:0510322974<br>23.04.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee observed that DIT had issued a deficiency letter to firm on 30.10.2012 and their reply is still awaited. The Committee decided to advise the firm to provide within 15 days their reply failing which the case will be rejected. |                                   |                                      |                                           |                             |

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| 15                                                                                                                                                                                                                                          | <b>Case No.:11/15/80-ALC2/2012</b> | Party Name:TEMA INDIA LIMITED   | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                             | HQ File :01/80/050/00346/AM13/     | RLA File :03/95/040/00075/AM13/ | Lic.No/Date:0310693103<br>02.05.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and final reminder dated 14.3.2013 and decided to await 15 days more to receive reply from firm. |                                    |                                 |                                           |                             |

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| 16                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>Case No.:1/5/80-ALC2/2012</b> | Party Name:KIRLOSKAR PNEUMATIC<br>CO LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | HQ File :01/80/050/00063/AM13/   | RLA File :31/82/040/00424/AM12/          | Lic.No/Date:3110054139<br>09.05.2012      |                 |
| <b>Decision :</b> This case was discussed in detail. The information was called from the firm and the applicant has provided the information wide its letter dated 14.1.2013. The information provided by the applicant was also discussed in the NC. The representative of DIPP informed in the meeting that basically the description of the import item and export item are exactly same. The item which is being imported for instance, Screw Compressor is in the nature of Capital Goods and other items are |                                  |                                          |                                           |                 |

Spare Parts for the CG and this CG and its Spare Parts are being supplied as it is after putting on the base frame etc. After considering these facts, NC decided that as per Para 4.1.3.1 of FTP, an Advance Authorization is issued to allow duty free import of raw material, components etc. for manufacture of the export product. In this case, the firm is importing CG and CG cannot be allowed to be imported under Advance Authorization scheme and basically for supplying the same. In this case, it is seen that the applicant is importing basically CG like Screw Compressor and its Spare Parts, supplying the same to M/s. Indian Synthetic Rubber Limited against their EPCG Licence. In view of this, the Committee decided to reject this request for fixation of norms. RLA may take necessary action accordingly.

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| 17 | <b>Case No.:70/6/80-ALC2/2012</b>                                                                            | Party Name:THE INDURE PVT. LTD  | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00135/AM13/                                                                               | RLA File :05/24/040/00020/AM13/ | Lic.No/Date:0510325671<br>23.05.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee decided to forward copy of firm's reply to DHI for examination and comments. |                                 |                                           |                                   |

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| 18 | <b>Case No.:76/6/80-ALC2/2012</b>                                                                              | Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00141/AM13/                                                                                 | RLA File :31/82/040/00078/AM13/                         | Lic.No/Date:3110054605<br>05.06.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                                         |                                           |                                   |

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| 19 | <b>Case No.:22/9/80-ALC2/2012</b>                                                                                                           | Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00202/AM13/                                                                                                              | RLA File :07/21/040/00103/AM13/                              | Lic.No/Date:0710088739<br>05.06.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. |                                                              |                                           |                                   |

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| 20 | <b>Case No.:23/9/80-ALC2/2012</b>                                                                                                                                                    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00203/AM13/                                                                                                                                                       | RLA File :09/24/040/00136/AM13/             | Lic.No/Date:0910053032<br>13.06.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that this is a case of supply against Invalidation Letter of EPCG and this matter was referred to EPCG Division and decided to await comments. |                                             |                                           |                                   |

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| 21 | <b>Case No.:10/12/80-ALC2/2012</b>                                                                             | Party Name:DURAG INDIA INSTRUMENTATION PVT.LTD, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00250/AM13/                                                                                 | RLA File :07/21/040/00174/AM13/                 | Lic.No/Date:0710088799<br>13.06.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                                 |                                           |                                   |

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| 22 | <b>Case No.:6/12/80-ALC2/2012</b>                                                                               | Party Name:CLYDE PUMPS INDIA PVT.LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Withdrawn</b> |
|    | HQ File :01/80/050/00246/AM13/                                                                                  | RLA File :05/23/040/00073/AM13/        | Lic.No/Date:0510327269<br>14.06.2012      |                  |
|    | <b>Decision :</b> The Committee observed that this case was already decided and accordingly withdrawn the case. |                                        |                                           |                  |

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| 23 | <b>Case No.:13/9/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                              | Party Name:INDIA INTERNATIONAL HOUSE LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00193/AM13/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/23/040/00104/AM13/          | Lic.No/Date:0510328272<br>25.06.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 followed by reminder dated 14.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                          |                                           |                                   |

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| 24 | <b>Case No.:1/9/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:TRANTER INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00181/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :31/83/040/00066/AM13/          | Lic.No/Date:3110054924<br>06.07.2012      |                 |
|    | <b>Decision :</b> Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as under:<br><ol style="list-style-type: none"> <li>1. Words “containing 8306 Kgs. of Titanium Coil material” to be suffixed with the description of export item at Sl. No. 1.</li> <li>2. Words “containing 11125 Kgs. of Titanium Coil material” to be suffixed with the description of export item at Sl. No. 2.</li> <li>3. Words “0.06 mm” given in the description of import items at Sl. No 1 &amp; 3 to be corrected as “0.6 mm”</li> <li>4. Quantities of import items at Sl. No 1 &amp; 3 to be allowed as 9136 Kgs. &amp; 12238 Kgs respectively inclusive of 10% wastage after 1/3<sup>rd</sup> recovery.</li> <li>5. Import items at Sl. No. 2 &amp; 4 to be allowed on net to net basis with accountability clause</li> </ol> RLA may take necessary action accordingly. |                                          |                                           |                 |

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| 25 | <b>Case No.:46/18/80-ALC2/2012</b>                                                                                                                                 | Party Name:SCREEN-O-TEX (INDIA) PVT.LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00414/AM13/                                                                                                                                     | RLA File :08/24/040/00120/AM13/          | Lic.No/Date:0810113162<br>06.07.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm was asked to provide certain information required by MSME for examination of the case and firm’s reply is awaited. |                                          |                                           |                                   |

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| 26 | <b>Case No.:12/15/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                            | Party Name:TRANSASIA BIO MEDICALS LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00347/AM13/                                                                                                                                                                                                                                                                                                                                                                                | RLA File :03/95/040/00235/AM13/        | Lic.No/Date:0310701463<br>10.07.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 5.2.2013 followed by reminder dated 14.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                        |                                           |                                   |

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| 27 | <b>Case No.:6/15/80-ALC2/2012</b>                                                                                                                                                                                                           | Party Name:TEMA INDIA LIMITED   | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00341/AM13/                                                                                                                                                                                                              | RLA File :03/95/040/00286/AM13/ | Lic.No/Date:0310703316<br>27.07.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and final reminder dated 14.3.2013 and decided to await 15 days more to receive reply from firm. |                                 |                                           |                                   |

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|  | <b>Case No.:34/24/80-ALC2/2012</b> | Party Name:CICB CHEMICON PRIVATE LIMITED, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File :01/80/050/00514/AM13/     | RLA File :07/24/040/00192/AM13/           |                                           |                                   |

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| 28                                                                                                                                                          |  |  | Lic.No/Date:0710090176<br>09.08.2012 | Defer<br>Date:14.05.2013 |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |  |  |                                      |                          |

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| 29 | <b>Case No.:18/15/80-ALC2/2012</b>                                                                                                                                                                        | Party Name:ALSTOM TRANSPORT INDIA LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00353/AM13/                                                                                                                                                                            | RLA File :07/21/040/00397/AM13/           | Lic.No/Date:0710090531<br>31.08.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> Based on DHI recommendation, the Committee decided to seek information from firm as per Sr.No. 3,4,5 & 11 of Standard Deficiency Format in respect of import item at Sr.No. 253 to 309. |                                           |                                           |                                   |

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| 30 | <b>Case No.:14/15/80-ALC2/2012</b>                                                                                                                   | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00349/AM13/                                                                                                                       | RLA File :05/23/040/00191/AM13/                             | Lic.No/Date:0510333407<br>03.09.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that this case was referred to PC-IV Division for examination of firm's eligibility for Advance Authorization. |                                                             |                                           |                                   |

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| 31 | <b>Case No.:42/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                             | Party Name:MAKSTEEL WIRE HEALDS P. LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00410/AM13/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :34/24/040/00148/AM13/        | Lic.No/Date:3410035051<br>03.09.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 followed by reminder dated 14.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                        |                                           |                                   |

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| 32 | <b>Case No.:17/15/80-ALC2/2012</b>                                                                                                                                                                                  | Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00352/AM13/                                                                                                                                                                                      | RLA File :05/23/040/00210/AM13/                | Lic.No/Date:0510334009<br>07.09.2012      |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(249)/11-ME dated 27.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                                |                                           |                 |

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| 33 | <b>Case No.:9/18/80-ALC2/2012</b>                                                                                                                                                                                                           | Party Name:SGL CARBON INDIA PVT.LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00377/AM13/                                                                                                                                                                                                              | RLA File :31/83/040/00087/AM13/     | Lic.No/Date:3110055736<br>10.09.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 31.12.2012 followed by reminder dated 31.1.2013 and final reminder dated 14.3.2013 and decided to await 15 days more to receive reply from firm. |                                     |                                           |                                   |

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| 34 | <b>Case No.:35/18/80-ALC2/2012</b>                                                                                                                                                                             | Party Name:HYDAC (INDIA) PVT. LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00403/AM13/                                                                                                                                                                                 | RLA File :03/94/040/00497/AM13/    | Lic.No/Date:0310708767<br>12.09.2012      |                 |
|    | <b>Decision :</b> Based on DHI written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly. |                                    |                                           |                 |

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| 35 | <b>Case No.:8/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                              | Party Name:MASTER HANDLERS PVT. LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00376/AM13/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :31/82/040/00158/AM13/      | Lic.No/Date:3110055789<br>13.09.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 29.1.2013 followed by reminder dated 14.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                      |                                           |                                   |

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| 36 | <b>Case No.:36/18/80-ALC2/2012</b>                                                                                                                                                                             | Party Name:HYDAC (INDIA) PVT. LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00404/AM13/                                                                                                                                                                                 | RLA File :03/94/040/00415/AM13/    | Lic.No/Date:0310708922<br>13.09.2012      |                 |
|    | <b>Decision :</b> Based on DHI written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly. |                                    |                                           |                 |

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| 37 | <b>Case No.:14/18/80-ALC2/2012</b>                                                                                                                                                                                  | Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00382/AM13/                                                                                                                                                                                      | RLA File :05/23/040/00230/AM13/                | Lic.No/Date:0510335030<br>18.09.2012      |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(258)/11-ME dated 26.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                                |                                           |                 |

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| 38 | <b>Case No.:17/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00385/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :05/23/040/00204/AM13/            | Lic.No/Date:0510335146<br>19.09.2012      |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per DIPP written comments dated 19.2.2013 as under: <ol style="list-style-type: none"> <li>Net Empty weight of 51.3 MT to be specified with the quantity of export product.</li> <li>Word "Relevant" to be prefixed with the description of import item at Sl. No. 1.</li> <li>Quantity of import item at Sl. No. 1 to be allowed as 52967 Kgs. inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 2 to be allowed as 3 Nos.(18 Kgs.) on net to net basis with accountability clause.</li> <li>Quantity of import item at Sl. No. 3 to be allowed as 3 Nos. (60 Kgs.) on net to net basis with accountability cause.</li> <li>Quantities of import items at Sl. No. 4 &amp; 5 (Welding Consumables) to be allowed as applied for i.e. 2200 Kgs. each.</li> </ol> RLA may take necessary action accordingly. |                                            |                                           |                 |

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|  | <b>Case No.:20/18/80-ALC2/2012</b>                                                                                                      | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|  | HQ File :01/80/050/00388/AM13/                                                                                                          | RLA File :05/23/040/00228/AM13/            | Lic.No/Date:0510335145<br>19.09.2012      |                 |
|  | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per DIPP written comments dated 19.2.2013 as under: |                                            |                                           |                 |

1. Net Empty weights of 68.9 MT, 64.57 MT & 109 MT may be specified with the quantities of export products at Sr.No.1,2&3 respectively.
  2. Word "with parts and accessories" may be suffixed with the description of export items at Sl.No. 1,2&3.
  3. Word "Relevant" may be prefixed with the description of import item at Sl.No.1.
  4. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 115000 Kgs. Inclusive of 4.17% wastage.
  5. Quantities of import items at Sr.No. 2&3 (welding Consumables) may be allowed as applied for i.e.4450 Kgs. Each.
- RLA may take necessary action accordingly.

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| <b>Case No.:21/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:ISGEC HEAVY<br>ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
| HQ File :01/80/050/00389/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00229/AM13/               | Lic.No/Date:0510335147<br>19.09.2012      |                 |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per DIPP written comments dated 19.2.2013 as under: <ol style="list-style-type: none"> <li>1. Net Empty weights of 60.11 MT, 46 MT &amp; 49.96 MT to be specified with the quantities of export products at Sl. No. 1, 2 &amp; 3 respectively.</li> <li>2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1, 5, 6, 7 &amp; 8.</li> <li>3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 51200 Kgs. inclusive of 4.17 % wastage.</li> <li>4. Quantity of import item at Sl. No. 2 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 16999 Kg inclusive of 31.3 % wastage after taking 20 % recovery.</li> <li>5. Quantity of import item at Sl. No. 3 to be allowed as 1 No. on net to net basis. However, duty free weight of this item to be allowed as 5308 Kg inclusive of 48.6 % wastage after taking 20 % recovery.</li> <li>6. Quantity of import item at Sl. No. 4 to be allowed as 1 No. on net to net basis. However, duty free weight of this item to be allowed as 5917 Kg inclusive of 49.2 % wastage after taking 20 % recovery.</li> <li>7. Quantities of import item at Sl. No. 5 to be allowed as 6827 Kgs. (8605 Meters) inclusive of 2 % wastage.</li> <li>8. Quantities of import item at Sl. No. 6 to be allowed as 14545 Kgs. (18320 Meters) inclusive of 2 % wastage.</li> <li>9. Quantities of import item at Sl. No. 7 to be allowed as 38756 Kgs. (47486 Meters) inclusive of 2 % wastage.</li> <li>10. Quantity of import item at Sl. No. 8 to be allowed as applied for i.e. 12700 Kgs. inclusive of 4.17 % wastage.</li> <li>11. Quantity of import item at Sl. No. 9 to be allowed on net to net basis with accountability clause.</li> <li>12. Quantities of import items at Sl. No. 10 &amp; 11 (Welding Consumables) to be allowed as applied for i.e. 1600 Kgs. each.</li> </ol> <p>RLA may take necessary action accordingly.</p> |                                               |                                           |                 |

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| <b>Case No.:18/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:ISGEC HEAVY<br>ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
| HQ File :01/80/050/00386/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/23/040/00243/AM13/               | Lic.No/Date:0510335616<br>25.09.2012      |                 |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per DIPP written comments dated 19.2.2013 as under: <ol style="list-style-type: none"> <li>1. Net Empty weights of 64.9 MT, 64.9 MT , 26.9 MT &amp; 26.9 MT to be specified with the quantities of export products at Sl. No. 1, 2, 3 &amp; 4 respectively.</li> <li>2. Description of export product at Sl. No. 1 to be modified as "Combustor Preheater with parts and accessories ( ME-GPL 105-E5-163).</li> <li>3. Description of export product at Sl. No. 2 to be modified as "Combustor Preheater with parts and accessories ( ME-GPL 105-E6-163).</li> <li>4. Description of export product at Sl. No. 3 to be modified as "Combustor Preheater with parts and accessories ( ME-GPL 105-E5-162).</li> <li>5. Description of export product at Sl. No. 1 to be modified as "Combustor Preheater with parts and accessories ( ME-GPL 105-E6-162).</li> </ol> |                                               |                                           |                 |



6. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 5.
7. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 3794 Kgs. inclusive of 4.17 % wastage.
8. Quantity of import item at Sl. No. 2 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item to be allowed as 20879 Kg inclusive of 30.3 % wastage after taking 20 % recovery.
9. Quantity of import item at Sl. No. 3 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item to be allowed as 13252 Kg inclusive of 40.6 % wastage after taking 20 % recovery.
10. Quantity of import item at Sl. No. 4 to be allowed as 4 Nos.(200 Kgs.) on net to net basis.
11. Quantity of import item at Sl. No. 5 to be allowed as applied for i.e. 52800 Kgs. inclusive of 4.17 % wastage.
12. Quantity of import item at Sl. No. 6 to be allowed on net to net basis with accountability clause.
13. Quantities of import items at Sl. No. 7 & 8 (Welding Consumables) to be allowed as applied for i.e. 3000 Kgs. each.

RLA may take necessary action accordingly.

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| 42 | <b>Case No.:34/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:SHAKTI PUMPS (INDIA) LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00402/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :56/24/040/00023/AM13/       | Lic.No/Date:5610001111<br>26.09.2012      | Defer<br>Date:14.05.2013    |
|    | <b>Decision :</b> The Committee observed that reply submitted by the firm is incomplete and they may submit the following details: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 4 &amp; 5 of Standard Deficiency Format, export product wise.</li> <li>2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No 3, export product wise.</li> <li>3. Size/Specs. of import item at Sl. No. 4.</li> </ol> |                                       |                                           |                             |

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| 43 | <b>Case No.:19/18/80-ALC2/2012</b>                                                                                                                                                                                  | Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00387/AM13/                                                                                                                                                                                      | RLA File :05/23/040/00251/AM13/                | Lic.No/Date:0510336052<br>28.09.2012      |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(259)/11-ME dated 26.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                                |                                           |                 |

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| 44 | <b>Case No.:5/18/80-ALC2/2012</b>                                                                              | Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00373/AM13/                                                                                 | RLA File :04/24/040/00132/AM13/                  | Lic.No/Date:0410140287<br>05.10.2012      | Defer<br>Date:14.05.2013    |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                                  |                                           |                             |

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| 45 | <b>Case No.:30/18/80-ALC2/2012</b>                                                                                                                                                                                                | Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00398/AM13/                                                                                                                                                                                                    | RLA File :25/21/040/00067/AM13/                    | Lic.No/Date:2510003797<br>05.10.2012      |                 |
|    | <b>Decision :</b> Based on MSME UO No. 30(257)/2011-ME dated 14.3.2013, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                                    |                                           |                 |

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|  | <b>Case No.:26/15/80-ALC2/2012</b> | Party Name:SHAKTI PUMPS (INDIA) LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|  | HQ File :01/80/050/00361/AM13/     | RLA File :56/24/040/00025/AM13/       |                                           |                             |

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| 46                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |  |  | Lic.No/Date:5610001164<br>08.10.2012 | Defer<br>Date:14.05.2013 |
| <b>Decision :</b> The Committee observed that reply submitted by the firm is incomplete and they may submit the following details: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise.</li> <li>2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import item at Sl. No 5, export product wise.</li> <li>3. Size/Specs. of import item at Sl. No. 6.</li> </ol> |  |  |                                      |                          |

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| 47 | <b>Case No.:6/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:DAEWON INDIA<br>AUTOPARTS PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Rejected</b> |
|    | HQ File :01/80/050/00374/AM13/                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00142/AM13/              | Lic.No/Date:0410140372<br>11.10.2012      |                 |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 21.11.2012 followed by reminder dated 31.12.2012 and final reminder dated 29.1.2013. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly. |                                              |                                           |                 |

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| 48 | <b>Case No.:40/18/80-ALC2/2012</b>                                                                                                                                                                                       | Party Name:SHREE CHEM GLOBAL    | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00408/AM13/                                                                                                                                                                                           | RLA File :03/95/040/00309/AM13/ | Lic.No/Date:0310712488<br>11.10.2012      |                 |
|    | <b>Decision :</b> Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject Advance Authorization as per GN-4 for Engineering products. RLA may take necessary action accordingly. |                                 |                                           |                 |

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| 49 | <b>Case No.:26/18/80-ALC2/2012</b>                                                                                                            | Party Name:METSO PAPER INDIA<br>PVT.LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00394/AM13/                                                                                                                | RLA File :05/24/040/00251/AM13/          | Lic.No/Date:0510337125<br>12.10.2012      | Defer<br>Date:14.05.2013    |
|    | <b>Decision :</b> The Committee decided to ask firm to indicate inputs in numbers in place of sets and description of import item at Sr.No.1. |                                          |                                           |                             |

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| 50 | <b>Case No.:10/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:PAHARPUR COOLING<br>TOWERS LIMITED, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00378/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00115/AM13/                | Lic.No/Date:0210183238<br>16.10.2012      |                 |
|    | <b>Decision :</b> Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as under: <ol style="list-style-type: none"> <li>1. Quantities of export products and their net weights to be specified as under:<br/>"Components of Cooling Tower namely,             <ol style="list-style-type: none"> <li>(A) (i) GRP Fan Assembly- 10 Nos.- 8400 Kgs.</li> <li>(ii) GRP Hub Cover- 20 Nos.-1365 Kgs.</li> <li>(iii) GRP Seal Sheet- 80 Nos.-134.4 Kgs."</li> <li>(B) Gear Box Drive Shaft with SS Tube to ASTM A312 TP 304L 10 INCH NB 4.3 Mtr.- 5 Nos.-750 Kgs."</li> </ol> </li> <li>2. Quantities of import items at Sl. No. 1, 2 &amp; 3 to be allowed as applied for i.e. 6236. 2 Kgs., 4157.74 Kgs. &amp; 124.73 Kgs. respectively taking clue from SION C-1708.</li> <li>3. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 21.5 Mtrs. on net to net basis.</li> </ol> RLA may take necessary action accordingly. |                                                |                                           |                 |

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| 51 | <b>Case No.:23/18/80-ALC2/2012</b>                                                                                                                   | Party Name:BOTIL OIL TOOLS INDIA<br>PVT LTD(FORMERLY BAKER OIL | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00391/AM13/                                                                                                                       | RLA File :05/23/040/00270/AM13/                                | Lic.No/Date:0510337301<br>16.10.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that this case was referred to PC-IV Division for examination of firm's eligibility for Advance Authorization. |                                                                |                                           |                                   |

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| 52 | <b>Case No.:45/24/80-ALC2/2012</b>                                                                             | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00525/AM13/                                                                                 | RLA File :09/24/040/00330/AM13/                | Lic.No/Date:0910054146<br>18.10.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                                |                                           |                                   |

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| 53 | <b>Case No.:23/24/80-ALC2/2012</b>                                                                              | Party Name:GANDIKOTA THERMO<br>CONTROLS PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00503/AM13/                                                                                  | RLA File :09/24/040/00346/AM13/                 | Lic.No/Date:0910054149<br>19.10.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of MSME and decided to await comments. |                                                 |                                           |                                   |

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| 54 | <b>Case No.:44/24/80-ALC2/2012</b>                                                                             | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00524/AM13/                                                                                 | RLA File :09/24/040/00329/AM13/                | Lic.No/Date:0910054232<br>01.11.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                                |                                           |                                   |

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| 55 | <b>Case No.:41/18/80-ALC2/2012</b>                                                                                                                          | Party Name:SUPERMAX<br>PERSONALCARE PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00409/AM13/                                                                                                                              | RLA File :03/95/040/00576/AM13/                     | Lic.No/Date:0310714295<br>05.11.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                                     |                                           |                                   |

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| 56 | <b>Case No.:45/18/80-ALC2/2012</b>                                                                                                                          | Party Name:MAKSTEEL WIRE HEALDS<br>P. LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00413/AM13/                                                                                                                              | RLA File :34/24/040/00186/AM13/           | Lic.No/Date:3410035441<br>05.11.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 and decided to remind them for expediting their reply. |                                           |                                           |                                   |

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| 57 | <b>Case No.:49/24/80-ALC2/2012</b>                                                                                                                                                                                       | Party Name:GENSER AEROSPACE &<br>INFORMATION TECHNOLOGIES P.LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00529/AM13/                                                                                                                                                                                           | RLA File :07/24/040/00316/AM13/                                  | Lic.No/Date:0710091784<br>06.11.2012      |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(286)2011-ME dated 8.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                                                  |                                           |                 |

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|  | <b>Case No.:44/18/80-ALC2/2012</b> | Party Name:NETAFIM IRRIGATION<br>INDIA PVT.LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
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| 58                                                                                                                                                                                                                                                                                                         | HQ File :01/80/050/00412/AM13/ | RLA File :34/24/040/00191/AM13/ | Lic.No/Date:3410035458<br>07.11.2012 | Defer<br>Date:14.05.2013 |
| <b>Decision :</b> The Committee discussed the reply of the firm received vide letter No. REF-NIPL-22-AA-DGFT-2013 dated 26.2.2013 informing that this authorization was issued on repeat basis. The Committee, however, decided to forward copy of firm's letter dated 26.2.2013 to RA for their comments. |                                |                                 |                                      |                          |

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| 59 | <b>Case No.:48/18/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                             | Party Name:BROSE INDIA<br>AUTOMOTIVE SYSTEMS PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00416/AM13/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :31/83/040/00125/AM13/                      | Lic.No/Date:3110056248<br>12.11.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 followed by reminder dated 14.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                                      |                                           |                                   |

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| 60 | <b>Case No.:5/24/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:GODREJ & BOYCE MFG.<br>CO. LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00485/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00605/AM13/             | Lic.No/Date:0310715374<br>21.11.2012      |                 |
|    | <b>Decision :</b> Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as under: <ol style="list-style-type: none"> <li>Net empty weights of 51700 Kgs., 53310 Kgs. &amp; 119120 Kgs. to be specified with the quantities of export products at Sl. No. 1, 2 &amp; 3 respectively.</li> <li>Quantity of import item at Sl. No. 1 to be allowed as 3376 Kgs. (590 Nos.) on net to net basis.</li> <li>Quantity of import item at Sl. No. 2 to be allowed as 6 Nos. on net to net basis. Duty free weight of this item to be allowed as 8391 Kgs inclusive of 8.7 % wastage after 20 % recovery.</li> <li>Quantity of import item at Sl. No. 3 to be allowed as 2 Nos. on net to net basis. Duty free weight of this item to be allowed as 3608 Kgs inclusive of 8.3 % wastage after 20 % recovery.</li> <li>Quantity of import item at Sl. No. 4 to be allowed as 8 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 99 Kgs inclusive of 3 % wastage.</li> <li>Quantity of import item at Sl. No. 5 to be allowed as 16 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 244 Kgs. inclusive of 3 % wastage.</li> <li>Quantity of import item at Sl. No. 6 to be allowed as 5 Nos. on net to net basis. Duty free weight of this item to be allowed as 6739 Kgs inclusive of 6 % wastage after 20 % recovery.</li> <li>Quantity of import item at Sl. No. 7 to be allowed as 27 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 1909 Kgs. inclusive of 3 % wastage.</li> <li>Word "Relevant" to be prefixed with the descriptions of import items fromt Sl. No. 8 to 16.</li> <li>Quantity of import items at Sl. No. 8 to be allowed as 11789 Kgs. inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 9 to be allowed as 111478 Kgs. inclusive of 46.8 % wastage after 1/3<sup>rd</sup> recovery.</li> <li>Quantities of import item at Sl. No. 10, 11 &amp; 12 to be allowed as applied for i.e. 16292 Kgs., 906 Kgs. &amp; 19197 Kgs. respectively inclusive of 3 % wastage.</li> <li>Quantity of import item at Sl. No. 13 to be allowed as 9883 Kgs. ( 11098 Mtrs.) inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 14 to be allowed as 17748 Kgs. ( 19066 Mtrs.) inclusive of 2 % wastage.</li> <li>Quantity of import item at Sl. No. 15 to be allowed as 12822 Kgs. ( 16449 Mtrs.) inclusive of 5 % wastage.</li> <li>Quantity of import item at Sl. No. 16 to be allowed as 4989 Kgs. ( 5394 Mtrs.) inclusive of 3 % wastage.</li> <li>Quantity of import item at Sl. No. 17 to be allowed as 21 Kgs.(66 Nos.) on net to net basis.</li> <li>Quantities of import items at Sl. Nos. 18, 19 &amp; 20 ( Welding Consumables) to be allowed as 948 Kgs. each.</li> <li>Quantity of import item at Sl. No. 21 ( Welding Electrodes) to be allowed as 407 Kgs.</li> </ol> |                                             |                                           |                 |

20. Quantities of import items at Sl. Nos. 22 & 23 ( Welding Consumables) to be allowed as 781 Kgs. each. RLA may take necessary action accordingly.

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| 61 | <b>Case No.:32/24/80-ALC2/2012</b>                                                                                                                          | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00512/AM13/                                                                                                                              | RLA File :07/21/040/00638/AM13/            | Lic.No/Date:0710092053<br>22.11.2012      | Defer<br>Date:14.05.2013    |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 21.3.2013 and decided to remind them for expediting their reply. |                                            |                                           |                             |

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| 62 | <b>Case No.:43/24/80-ALC2/2012</b>                                                                             | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00523/AM13/                                                                                 | RLA File :09/24/040/00369/AM13/             | Lic.No/Date:0910054372<br>23.11.2012      | Defer<br>Date:14.05.2013    |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                             |                                           |                             |

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| 63 | <b>Case No.:17/24/80-ALC2/2012</b>                                                                                                                                                                             | Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00497/AM13/                                                                                                                                                                                 | RLA File :17/24/040/00046/AM13/                           | Lic.No/Date:1710005142<br>30.11.2012      |                 |
|    | <b>Decision :</b> Based on DHI written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly. |                                                           |                                           |                 |

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| 64 | <b>Case No.:21/24/80-ALC2/2012</b>                                                                                                                                                                                      | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00501/AM13/                                                                                                                                                                                          | RLA File :61/24/040/00040/AM13/             | Lic.No/Date:6110000900<br>30.11.2012      |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(15)/13-TSW(B)/57 dated 21.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                             |                                           |                 |

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| 65 | <b>Case No.:27/24/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:TERUMO PENPOL LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00507/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :53/24/040/00013/AM13/  | Lic.No/Date:5310015894<br>05.12.2012      | Defer<br>Date:14.05.2013    |
|    | <p><b>Decision :</b> In this case, the C&amp;PC comments received vide OM No. 46011/21/2009-PC-II dated 19.3.2013 and 46011/21/2009-PC-II dated 17.9.2012 were examined by the NC. The NC members felt that in the inputs, there are large number of items which are components in nature which are being used as it is. When components are allowed, they are allowed on Net to Net basis and no wastage is allowed on the components. However, it is seen from the recommendation of C&amp;PC that on the components 3% wastage has been allowed. The Committee decided to request C&amp;PC that this issue may please be reconsidered/re-examined.</p> <p>It is also seen that the C&amp;PC has also recommended amendment of SION H67. Normally, fixation / amendment of norms is carried out based on the manufacturing/consumption data of at least 3-5 manufacturers so that representative data is available whereas it is seen that in this case, the recommendation for amendment has been made based on data received from one manufacturer only. This issue may also please be re-examined.</p> |                                  |                                           |                             |

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| 66 | <b>Case No.:12/24/80-ALC2/2012</b> | Party Name:INJECTOPLAST PVT.LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00492/AM13/     | RLA File :06/24/040/00032/AM13/ | Lic.No/Date:0610029845<br>06.12.2012      |                 |
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**Decision :** The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/169/2004-PC-II dated 21.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

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| 67                                                                                                              | <b>Case No.:29/24/80-ALC2/2012</b> | Party Name:AYAAPPA CNC PVT.LTD, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00509/AM13/     | RLA File :07/24/040/00364/AM13/ | Lic.No/Date:0710092340<br>06.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that the case is under examination of MSME and decided to await comments. |                                    |                                 |                                           |                             |

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| 68                                                                                                                                                                                                                       | <b>Case No.:37/24/80-ALC2/2012</b> | Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|                                                                                                                                                                                                                          | HQ File :01/80/050/00517/AM13/     | RLA File :05/23/040/00351/AM13/                  | Lic.No/Date:0510340262<br>06.12.2012      |                 |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(285)/11-ME dated 18.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                    |                                                  |                                           |                 |

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| 69                                                                                                                                                          | <b>Case No.:8/24/80-ALC2/2012</b> | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                             | HQ File :01/80/050/00488/AM13/    | RLA File :03/94/040/00735/AM13/          | Lic.No/Date:0310716642<br>07.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                   |                                          |                                           |                             |

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| 70                                                                                                                                                          | <b>Case No.:9/24/80-ALC2/2012</b> | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                             | HQ File :01/80/050/00489/AM13/    | RLA File :03/94/040/00606/AM13/          | Lic.No/Date:0310716636<br>07.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                   |                                          |                                           |                             |

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| 71                                                                                                                                                          | <b>Case No.:16/24/80-ALC2/2012</b> | Party Name:TEXMACO RAIL & ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                             | HQ File :01/80/050/00496/AM13/     | RLA File :02/24/040/00133/AM13/               | Lic.No/Date:0210184235<br>07.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                    |                                               |                                           |                             |

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| 72                                                                                                                                                                                                             | <b>Case No.:4/24/80-ALC2/2012</b> | Party Name:HYDAC (INDIA) PVT. LTD. | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|                                                                                                                                                                                                                | HQ File :01/80/050/00484/AM13/    | RLA File :03/94/040/00765/AM13/    | Lic.No/Date:0310716799<br>10.12.2012      |                 |
| <b>Decision :</b> Based on DHI written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly. |                                   |                                    |                                           |                 |

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|  | <b>Case No.:36/24/80-ALC2/2012</b> | Party Name:GLOBE HI-FABS        | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|  | HQ File :01/80/050/00516/AM13/     | RLA File :05/23/040/00366/AM13/ |                                           |                 |

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| 73                                                                                                                                                                                                                       |  |  | Lic.No/Date:0510340575<br>11.12.2012 |  |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO Note No. 30(293)/11-ME dated 26.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |  |  |                                      |  |

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| 74                                                                                                                                                          | <b>Case No.:33/24/80-ALC2/2012</b> | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                             | HQ File :01/80/050/00513/AM13/     | RLA File :05/23/040/00355/AM13/            | Lic.No/Date:0510340616<br>12.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                    |                                            |                                           |                             |

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| 75                                                                                                                                                          | <b>Case No.:3/24/80-ALC2/2012</b> | Party Name:KILBURN ENGINEERING LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                             | HQ File :01/80/050/00483/AM13/    | RLA File :03/94/040/00770/AM13/    | Lic.No/Date:0310717144<br>13.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                   |                                    |                                           |                             |

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| 76                                                                                                                                                                                                             | <b>Case No.:6/24/80-ALC2/2012</b> | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|                                                                                                                                                                                                                | HQ File :01/80/050/00486/AM13/    | RLA File :03/94/040/00623/AM13/          | Lic.No/Date:0310717132<br>13.12.2012      |                 |
| <b>Decision :</b> Based on DHI written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly. |                                   |                                          |                                           |                 |

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| 77                                                                                                                                                                                                                        | <b>Case No.:13/24/80-ALC2/2012</b> | Party Name:INJECTOPLAST PVT.LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|                                                                                                                                                                                                                           | HQ File :01/80/050/00493/AM13/     | RLA File :06/24/040/00034/AM13/ | Lic.No/Date:0610029941<br>13.12.2012      |                 |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/25/2011-PC-II dated 25.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                    |                                 |                                           |                 |

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| 78                                                                                                                                                                                                                                                                                                                             | <b>Case No.:24/24/80-ALC2/2012</b> | Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00504/AM13/     | RLA File :05/23/040/00372/AM13/                  | Lic.No/Date:0510340930<br>17.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee decided to seek information on the following from firm: <ol style="list-style-type: none"> <li>Information in respect of Sl. No. 3, 4, 5 &amp; 11 of Standard Deficiency Format-export product wise.</li> <li>Quantities of export items in Nos. also in addition to their weights.</li> </ol> |                                    |                                                  |                                           |                             |

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| 79                                                                                                                        | <b>Case No.:11/24/80-ALC2/2012</b> | Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                           | HQ File :01/80/050/00491/AM13/     | RLA File :03/95/040/00710/AM13/                  | Lic.No/Date:0310717487<br>18.12.2012      | Defer<br>Date:14.05.2013    |
| <b>Decision :</b> The Committee decided to seek information from firm as per Sr.No. 4,5,11 of Standard Deficiency Format. |                                    |                                                  |                                           |                             |

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| 80 | <b>Case No.:26/24/80-ALC2/2012</b>                                                                                                      | Party Name: BRAKES INDIA LIMITED, | Meet No/Date: 1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00506/AM13/                                                                                                          | RLA File :04/24/040/00181/AM13/   | Lic.No/Date:0410141867<br>18.12.2012       | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee decided to forward copy of firm's application to DIPP (Chemical Division) for examination and comments. |                                   |                                            |                                   |

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| 81 | <b>Case No.:35/24/80-ALC2/2012</b>                                                                                                                                                                                  | Party Name: GRAZIANO TRASMISSIONI INDIA PVT LTD | Meet No/Date: 1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00515/AM13/                                                                                                                                                                                      | RLA File :05/23/040/00363/AM13/                 | Lic.No/Date:0510341157<br>18.12.2012       |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(289)/11-ME dated 19.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly. |                                                 |                                            |                 |

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| 82 | <b>Case No.:39/24/80-ALC2/2012</b>                                                                             | Party Name: SATTVA ETECH INDIA PRIVATE LIMITED | Meet No/Date: 1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00519/AM13/                                                                                 | RLA File :07/24/040/00381/AM13/                | Lic.No/Date:0710092540<br>18.12.2012       | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                                |                                            |                                   |

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| 83 | <b>Case No.:50/24/80-ALC2/2012</b>                                                                                 | Party Name: G S RADIATORS LTD   | Meet No/Date: 1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00530/AM13/                                                                                     | RLA File :30/24/040/00049/AM13/ | Lic.No/Date:3010090521<br>18.12.2012       | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee decided to forward copy of application to DHI / MSME for examination and comments. |                                 |                                            |                                   |

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| 84 | <b>Case No.:46/24/80-ALC2/2012</b>                                                                             | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date: 1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00526/AM13/                                                                                 | RLA File :04/24/040/00188/AM13/              | Lic.No/Date:0410141886<br>19.12.2012       | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                              |                                            |                                   |

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| 85 | <b>Case No.:1/21/80-ALC2/2012</b>                                                                                 | Party Name: LLOYD ELECTRIC & ENGG. LTD. | Meet No/Date: 1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00447/AM13/                                                                                    | RLA File :05/23/040/00346/AM13/         | Lic.No/Date:0510341301<br>20.12.2012       | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee decided to ask firm / RA to forward copy of firm's application for consideration. |                                         |                                            |                                   |

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| 86 | <b>Case No.:42/24/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: POLY MEDICURE LTD.  | Meet No/Date: 1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00522/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00357/AM13/ | Lic.No/Date:0510341408<br>20.12.2012       |                 |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per C&PC comments received vide OM No. 46011/52/2009-PC-II dated 21.3.2013 except items listed at Sr. No.2,3 & 4 (i.e. Relevant Needle, Adenine, & Blood Bag Labels respectively) of this OM under "Raw-Material Recommended for Import". Items listed at Sr. No.2,3 & 4 (i.e. Relevant Needle, Adenine, & Blood Bag Labels respectively) of this OM under "Raw-Material Recommended for Import" are to be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                 |                                            |                 |



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| 87 | <b>Case No.:40/24/80-ALC2/2012</b>                                                                             | Party Name:SATTVA ETECH INDIA PRIVATE LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00520/AM13/                                                                                 | RLA File :07/24/040/00395/AM13/               | Lic.No/Date:0710092636<br>21.12.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                               |                                           |                                   |

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| 88 | <b>Case No.:25/24/80-ALC2/2012</b>                                                                                                                          | Party Name:ACCU-FIX PRECISION TOOLS PVT LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00505/AM13/                                                                                                                              | RLA File :34/24/040/00220/AM13/             | Lic.No/Date:3410035737<br>26.12.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 22.2.2013 and decided to remind them for expediting their reply. |                                             |                                           |                                   |

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| 89 | <b>Case No.:15/24/80-ALC2/2012</b>                                                                                                                          | Party Name:TEMA INDIA LIMITED   | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00495/AM13/                                                                                                                              | RLA File :03/95/040/00751/AM13/ | Lic.No/Date:0310718335<br>27.12.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                 |                                           |                                   |

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| 90 | <b>Case No.:28/24/80-ALC2/2012</b>                                                                             | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00508/AM13/                                                                                 | RLA File :04/24/040/00204/AM13/             | Lic.No/Date:0410142075<br>27.12.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                             |                                           |                                   |

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| 91 | <b>Case No.:41/24/80-ALC2/2012</b>                                                                              | Party Name:POLY MEDICURE LTD.   | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00521/AM13/                                                                                  | RLA File :05/24/040/00356/AM13/ | Lic.No/Date:0510341782<br>27.12.2012      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to await comments. |                                 |                                           |                                   |

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| 92 | <b>Case No.:14/24/80-ALC2/2012</b>                                                                                                                          | Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00494/AM13/                                                                                                                              | RLA File :03/95/040/00758/AM13/                  | Lic.No/Date:0310718890<br>01.01.2013      | Defer<br>Date:14.05.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                                  |                                           |                                   |

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| 93 | <b>Case No.:18/24/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:PAHARPUR COOLING TOWERS LIMITED, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00498/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :02/24/040/00142/AM13/             | Lic.No/Date:0210184912<br>01.01.2013      |                 |
|    | <b>Decision :</b> Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as under: <ol style="list-style-type: none"> <li>Words “ containing 80896.61 Kgs. of PVC components” to be suffixed with the description of export product.</li> <li>Quantities of import items at Sl. No. 1, 2, 3 &amp; 4 to be allowed as applied for i.e. 76447.29 Kgs., 4853.79 Kgs., 1132.55 Kgs. &amp; 889.86 Kgs. respectively taking clue from SION C-1708.</li> </ol> |                                             |                                           |                 |

RLA may take necessary action accordingly.

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| 94 | <b>Case No.:19/24/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:PAHARPUR COOLING TOWERS LIMITED, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|    | HQ File :01/80/050/00499/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :02/24/040/00160/AM13/             | Lic.No/Date:0210184913<br>01.01.2013      |                 |
|    | <b>Decision :</b> Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as under: <ol style="list-style-type: none"> <li>Words “containing 90.30 Cubic Meters of FIR Lumber” to be suffixed with the description of export product.</li> <li>Quantities of import items at Sl. No. 1 &amp; 2 to be allowed as applied for i.e. 94.82 Cubic Meters &amp; 66.97 Kgs. respectively taking clue from SION C-1708.</li> </ol> RLA may take necessary action accordingly. |                                             |                                           |                 |

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| 95 | <b>Case No.:48/24/80-ALC2/2012</b>                                                                                                                          | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00528/AM13/                                                                                                                              | RLA File :05/23/040/00403/AM13/            | Lic.No/Date:0510342730<br>08.01.2013      | Defer<br>Date:14.05.2013 |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.3.2013 and decided to remind them for expediting their reply. |                                            |                                           |                          |

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| 96 | <b>Case No.:20/24/80-ALC2/2012</b>                                                                             | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00500/AM13/                                                                                 | RLA File :61/24/040/00050/AM13/             | Lic.No/Date:6110000908<br>09.01.2013      | Defer<br>Date:14.05.2013 |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                             |                                           |                          |

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| 97 | <b>Case No.:51/24/80-ALC2/2012</b>                                                                                                                                                               | Party Name:TITAN INDUSTRIES LIMITED, | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00531/AM13/                                                                                                                                                                   | RLA File :07/24/040/00382/AM13/      | Lic.No/Date:0710093573<br>07.02.2013      | Defer<br>Date:14.05.2013 |
|    | <b>Decision :</b> The Committee noted that copy of application has not been received from RA and decided to request RA to forward copy of application immediately for consideration of the case. |                                      |                                           |                          |

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| 98 | <b>Case No.:1/1/80-ALC2/2013</b>                                                                               | Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD., | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Status: Deferred</b>  |
|    | HQ File :01/80/050/00600/AM13/                                                                                 | RLA File :05/24/040/00462/AM13/                            | Lic.No/Date:0510348757<br>11.03.2013      | Defer<br>Date:14.05.2013 |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                                            |                                           |                          |

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|  | <b>Case No.:2/1/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:SAGE METALS LTD.     | Meet No/Date:1/80-ALC2/2013<br>02.04.2013 | <b>Approved</b> |
|  | HQ File :01/80/050/00601/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/24/040/00452/AM13/ | Lic.No/Date:0510349280<br>15.03.2013      |                 |
|  | <b>Decision :</b> Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firms Advance Authorization No. 0510280781 dated 30.12.2010: <ol style="list-style-type: none"> <li>Words “containing Copper Alloy machined castings: 150,000 Kgs., S.S. Screws: 4000 Kgs., M.S. Screws: 6000 Kgs, Rubber Parts: 6000 Kgs Plastic Parts: 6000 Kgs, and Sintered Bronze parts 2000 Kgs” to be suffixed with the description of export product.</li> </ol> |                                 |                                           |                 |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 99 | <p>2. Word "relevant" to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as 165000 Kgs. inclusive of 10 % wastage.</p> <p>3. Quantities of import items at Sl. No. 2 &amp; 3 to be allowed on net to net basis.</p> <p>4. Words "namely Seat washers, Valve diaphragm Check P. R. Valve, Disc reducing Valve, Disc, Gasket" to be suffixed with the description of import item at Sl. No. 4 and its quantity to be allowed as applied for on net to net basis.</p> <p>5. Words "namely Strainer plug, Insuliner" to be suffixed with the description of import item at Sl. No. 5 and its quantity to be allowed as applied for on net to net basis.</p> <p>6. Words "namely Seat, Snap Ring" to be suffixed with the description of import item at Sl. No. 6 and its quantity to be allowed as applied for on net to net basis.</p> <p>RLA may take necessary action accordingly.</p> |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

|     |                                                                                                                                                                                                  |                                                      |                                                |                                   |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|------------------------------------------------|-----------------------------------|
| 100 | <b>Case No.:3/1/80-ALC2/2013</b>                                                                                                                                                                 | Party Name: SUPERMAX<br>PERSONALCARE PRIVATE LIMITED | Meet No/Date: 1/80-<br>ALC2/2013<br>02.04.2013 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File :01/80/050/00602/AM13/                                                                                                                                                                   | RLA File :03/95/040/00673/AM13/                      | Lic.No/Date:0310728472<br>18.03.2013           | Defer<br>Date:14.05.2013          |
|     | <b>Decision :</b> The Committee noted that copy of application has not been received from RA and decided to request RA to forward copy of application immediately for consideration of the case. |                                                      |                                                |                                   |

#### S.No.01

|                   |                       |                                 |                |
|-------------------|-----------------------|---------------------------------|----------------|
| Case No. A/R- 173 | M/s. Thermax<br>Ltd., | F.No. 01/80/50/01550/AM09/DES.I | Lic.No. & Date |
| Meeting No.01/14  |                       | RA F.No.31/24/040/00296/AM09    | 3110036393     |
| Date: 02.04.2013  |                       | Revision of norms               | dt.09.09.2008  |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 14.05.2013.

#### S.No.02

|                  |                                                  |                                           |                 |
|------------------|--------------------------------------------------|-------------------------------------------|-----------------|
| Case No. A/R-26  | M/s. Bharat<br>Heavy Electricals<br>Ltd., Bhopal | HQF.No.01/80/050/00139/AM12/DES.I         | Lic. No. & date |
| Meeting No.01/14 |                                                  | RA.F.No.11/24/040/00004/AM12              | 1110024727      |
| Date: 02.04.2013 |                                                  | Request for revision /amendment of norms. | dt.11.05.2011   |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 14.05.2013.

#### S.No.03

|                  |                                             |                                   |                 |
|------------------|---------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-106 | M/s. Tranter<br>India Private<br>Ltd., Pune | HQF.No.01/80/050/00169/AM12/DES.I | Lic. No. & date |
| Meeting No.01/14 |                                             | RA.F.No.31/83/040/00063/AM12      | 3110049045      |
| Date: 02.04.2013 |                                             | Fixation of norms                 | dt.05.07.2011   |

Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of subject authorization as under:

- Words "containing 1890 Kgs. of Titanium Coil material" to be suffixed with the description of export item at Sl. No. 1.
- Words "containing 4698 Kgs. of Titanium Coil material" to be suffixed with the description of export item at Sl. No. 2.
- Net weight of export products at Sl. No 1 & 2 to be specified as 8713 Kgs. and 18693 Kgs. respectively
- Quantities of import items at Sl. No 1 & 3 to be allowed as 2051 Kgs. & 5098 Kgs respectively inclusive of 8.5 % wastage after 1/3<sup>rd</sup> recovery.
- Import items at Sl. No. 2 & 4 to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

#### S.No.04

|                  |                                         |                                   |                 |
|------------------|-----------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-107 | M/s. Shree<br>Electricals Ltd.,<br>Pune | HQF.No.01/80/050/00975/AM08/DES.I | Lic. No. & date |
| Meeting No.01/14 |                                         | RA.F.No.31/24/040/00204/AM08      | 3110031243      |
| Date: 02.04.2013 |                                         | Fixation of norms                 | dt.22.10.2007   |

The Committee considered the written comments of DIPP vide letter dated 2.4.2013 as follows:

"Status quo may be maintained and firm's representation may be rejected as weight of imported items has been reduced after taking a recovery of 20 % from the scrap generated during the manufacturing operations."

The Committee, however, considered the request of the firm vide their letter dated 20.2.2013 for personal hearing and accordingly, decided to grant a personal hearing to the firm on 14.05.2013 at 2.30 p.m. in DGFT, Room No.11, Udyog Bhavan to explain their case in detail. Case deferred to 14.05.2013.

S.No.05

|                  |                                                |                                                                |                                  |
|------------------|------------------------------------------------|----------------------------------------------------------------|----------------------------------|
| Case No. A/R-128 | M/s. IDMC Limited,<br>Udyog Nagar<br>(Gujarat) | HQF.No.01/80/050/00999/AM08/DES.I                              | Lic. No. & date                  |
| Meeting No.01/14 |                                                | RA.F.No. 34/24/040/00168/AM08<br>RA.F.No. 34/24/040/00162/AM08 | (i) 3410020002<br>dt.05.11.2007  |
| Date: 02.04.2013 |                                                | Fixation of norms                                              | (ii) 3410019958<br>dt.02.11.2007 |

A. Based on DIPP written comments dated 2.4.2013, the Committee decided to ratify norms of Advance Authorization No. 3410020002 dt.05.11.2007 as under:

1. Net empty weights of 1050 Kgs., 11143 Kgs. & 10763 Kgs. to be specified with the quantity of export products at Sl. No. 1, 2 & 3 respectively.
2. Quantities of import items from Sl. No. 1 to 13 & 21 to 23 to be allowed on net to basis with accountability clause
3. Import items from Sl. No. 14 to 20 to be allowed as 1.03 Kg./Kg. content in the export products as claimed by the firm.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

B. In respect of Advance Authorization No. 3410019958 dated 02.11.2007, the Committee decided to seek information as per Sr.No. 4,5, & 11 of Standard Deficiency Format. This case is deferred to 14.05.2013.

S.No.06

|                  |                                         |                                   |                             |
|------------------|-----------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-131 | M/s. Larsen & Toubro Limited,<br>Mumbai | HQF.No.01/80/050/01106/AM08/DES.I | Lic. No. & date             |
| Meeting No.01/14 |                                         | RA.F.No.03/95/040/01070/AM08      | 0310461144<br>dt.14.02.2008 |
| Date: 02.04.2013 |                                         | Revision of norms                 |                             |

The Committee decided to revise norms of subject authorization as per DHI written comments No. 3(32)/07-TSW(B)/56 dated 19.3.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.07

|                  |                                                         |                                   |                             |
|------------------|---------------------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-133 | M/s. Bharat Heavy Plate & Vessels Ltd.,<br>Viskhapatnam | HQF.No.01/80/050/00073/AM03/DES.I | Lic. No. & date             |
| Meeting No.01/14 |                                                         | RA.F.No.26/80/042/00042/AM02      | 2610001898<br>dt.28.03.2002 |
| Date: 02.04.2013 |                                                         | Revision of norms                 |                             |

The Committee decided to forward copy of complete sets of application and copy of earlier NC decision and copy of representation received from firm for revision to DIPP. Case deferred to 14.05.2013.

S.No.08

|                  |                                       |                                   |                             |
|------------------|---------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-136 | M/s. SMC Pneumatic (India) Pvt. Ltd., | HQF.No.01/80/050/00453/AM12/DES.I | Lic. No. & date             |
| Meeting No.01/14 |                                       | RA.F.No.05/24/040/00236/AM12      | 0510304983<br>dt.11.10.2011 |
| Date: 02.04.2013 |                                       | Ratification of norms             |                             |

The Committee decided to seek information on the following from firm:

1. A copy of Advance Authorisation with complete list of export items and items of import.
2. Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise.
3. Brass rod blank size and weight thereof supported by size of component to be manufactured – component wise.
4. Cutting allowance and end cutting loss on brass rod.

Case deferred to 14.05.2013.

S.No.09

|                  |                                               |                                          |                             |
|------------------|-----------------------------------------------|------------------------------------------|-----------------------------|
| Case No. A/R-137 | M/s. Flovel Energy Pvt. Limited,<br>Faridabad | HQF.No.01/81/050/00396/AM11/DES-II/DES-I | Lic. No. & date             |
| Meeting No.01/14 |                                               | RA.F.No.05/23/040/00135/AM11             | 0510271787<br>dt.31.08.2010 |
| Date: 02.04.2013 |                                               | Ratification of norms                    |                             |

The Committee noted that firm was asked to clarify whether supply of goods under the subject authorization is Deemed Exports or Physical Exports and firm's reply is awaited. The Committee, however, decided to call the firm for personal hearing to explain the manufacturing processes involved in their export product along with above information on 14.5.2013 at 2.30. p.m. in DGFT Room No.11, Udyog Bhavan. Case deferred to 14.5.2013.

S.No.10

|                  |  |                                   |                 |
|------------------|--|-----------------------------------|-----------------|
| Case No. A/R-138 |  | HQF.No.01/80/050/00460/AM11/DES-I | Lic. No. & date |
|------------------|--|-----------------------------------|-----------------|

|                  |                                             |                              |                             |
|------------------|---------------------------------------------|------------------------------|-----------------------------|
| Meeting No.01/14 | M/s. Dynamatic Technologies Ltd., Bangalore | RA.F.No.07/24/040/00189/AM11 | 0710074081<br>dt.06.09.2010 |
| Date: 02.04.2013 |                                             | Fixation of norms            |                             |

The Committee decided to jointly examine the case by DHI/DIPP/MSME. Case deferred to 14.05.2013.

**S.No.11**

|                  |                              |                                   |                                  |
|------------------|------------------------------|-----------------------------------|----------------------------------|
| Case No. A/R-140 | M/s. Tema India Ltd., Mumbai | HQF.No.01/80/050/00042/AM12/DES-I | Lic. No. & date                  |
| Meeting No.01/14 |                              | RA.F.No.03/95/040/00950/AM11      | (i) 0310603295<br>dt.26.11.2010  |
| Date: 02.04.2013 |                              | Fixation of norms                 | (ii) 0310617937<br>dt.25.02.2011 |

The Committee observed that reply submitted by the firm is not complete and they may submit the following information:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
2. Detailed calculations for the quantity of supported by length and number of tubes in the export products

Case deferred to 14.05.2013.

**S.No.12**

|                  |                                           |                                   |                 |
|------------------|-------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-01  | M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai | HQF.No.01/80/050/00149/AM13/DES-I | Lic. No. & date |
| Meeting No.01/14 |                                           | RA.F.No.03/94/040/00186/AM13      | 0310698866      |
| Date: 02.04.2013 |                                           | Revision of norms                 | dt.15.06.2012   |

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 14.05.2013.

**S.No.13**

|                  |                                     |                                   |                 |
|------------------|-------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-02  | M/s. Chemico Synthetics Ltd., Delhi | HQF.No.01/80/050/00279/AM12/DES-I | Lic. No. & date |
| Meeting No.01/14 |                                     | RA.F.No.05/23/040/00176/AM12      | 0510299788      |
| Date: 02.04.2013 |                                     | Revision of norms                 | dt.18.08.2011   |

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 14.05.2013.

**S.No.14**

|                  |                                     |                                   |                 |
|------------------|-------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-03  | M/s. Chemico Synthetics Ltd., Delhi | HQF.No.01/80/050/00281/AM12/DES-I | Lic. No. & date |
| Meeting No.01/14 |                                     | RA.F.No.05/23/040/00193/AM12      | 0510299789      |
| Date: 02.04.2013 |                                     | Revision of norms                 | dt.18.08.2011   |

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 14.05.2013.

**S.No.15**

|                  |                                                    |                                   |                 |
|------------------|----------------------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-04  | M/s. Kramski Stamping India Pvt. Ltd., Vellore(TN) | HQF.No.01/80/050/00104/AM13/DES-I | Lic. No. & date |
| Meeting No.01/14 |                                                    | RA.F.No.04/24/040/00318/AM12      | 0410135264      |
| Date: 02.04.2013 |                                                    | Revision of norms                 | dt.30.03.2012   |

Based on MSME recommendation, the Committee decided to ask the firm to appear before the Committee on 14.5.2013 at 2.30 p.m. in DGFT, Room No.11, Udyog Bhavan to explain in detail the actual wastage involved during manufacturing processes of their export product.

**S.No.16**

|                  |                                      |                                   |                 |
|------------------|--------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-05  | M/s. IDMC Limited, Vithal Udyognagar | HQF.No.01/80/050/00509/AM10/DES-I | Lic. No. & date |
| Meeting No.01/14 |                                      | RA.F.No.34/24/040/00107/AM10      | 3410025330      |
| Date: 02.04.2013 |                                      | Revision of norms                 | dt.09.10.2009   |

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 14.05.2013.

**S.No.17**

|                  |                                     |                                   |                 |
|------------------|-------------------------------------|-----------------------------------|-----------------|
| Case No. A/R-06  | M/s. Chemico Synthetics Ltd., Delhi | HQF.No.01/80/050/00516/AM12/DES-I | Lic. No. & date |
| Meeting No.01/14 |                                     | RA.F.No.05/23/040/00368/AM12      | 0510312789      |
| Date: 02.04.2013 |                                     | Revision of norms                 | dt.29.12.2011   |

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 14.05.2013.

**S.No.18**

|                  |                                                     |                                                                                                |  |
|------------------|-----------------------------------------------------|------------------------------------------------------------------------------------------------|--|
| Case No.C-08     | M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore | HQ F.No.01/80/162/00269/AM13/DES-I                                                             |  |
| Meeting No.01/14 |                                                     |                                                                                                |  |
| Date: 02.04.2013 |                                                     | Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg. |  |

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 14.05.2013.

## S.No.19

|                  |                                                                          |                                                                                                 |
|------------------|--------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------|
| Case No.C-01     | M/s. Eastern<br>Machines Elements<br>Pvt. Ltd., Maraimalai<br>Nagar (TN) | HQ F.No.01/80/162/00269/AM13/DES-I                                                              |
| Meeting No.01/14 |                                                                          |                                                                                                 |
| Date: 02.04.2013 |                                                                          | Fixation of input output norms for the export product<br>"Bushes" in respect of 100% EOU – reg. |

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 14.05.2013.

## S.No.20

|                  |                                         |                                                   |
|------------------|-----------------------------------------|---------------------------------------------------|
| Case No.C-02     | M/s. Pusalkar Fluid<br>Power Pvt. Ltd., | HQ F.No.01/80/162/01083/AM23/DES-I                |
| Meeting No.01/14 |                                         |                                                   |
| Date: 02.04.2013 |                                         | Fixation of input output norms of 100% EOU – reg. |

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 14.05.2013.

## S.No.21

|                  |                                              |                                   |                             |
|------------------|----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-07  | M/s. Precise<br>Process Con<br>troll, Baroda | HQF.No.01/80/050/00932/AM07/DES-I | Lic. No. & date             |
| Meeting No.01/14 |                                              | RA.F.No.34/24/040/00265/AM07      | 3410018138<br>dt.21.02.2007 |
| Date: 02.04.2013 |                                              | Fixation of norms                 |                             |

The Committee decided to forward copy of application to DIT for examination and comments. Case deferred to 14.05.2013.

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